

**DR. SUBRAMANIAM SWAMY** (Bombay North-east): Sir, I want to draw your attention...

(Interruptions)

**MR. SPEAKER:** Don't record. Nothing is recorded.

(Interruptions)\*\*

Dr. Subramaniam Swamy.

**DR. SUBRAMANIAM SWAMY:** Sir, I want to draw your attention...

(Interruptions)

**MR. SPEAKER:** Mr Jain, nothing is recorded. We do not have the information.

(Interruptions)\*\*

**MR. SPEAKER:** त्रु विचार करू है ।

Dr. Subramaniam Swamy.

**DR. SUBRAMANIAM SWAMY:** Sir, I want to draw your attention to the Papers Laid on the Table under item 3(2). A statement regarding Review on the working of the Bharat Heavy Electricals Limited, New Delhi. Sir, during last year.

**MR. SPEAKER:** We have no discussion on the subject. Then, the Minister's time will come.

**SHRI JYOTIRMOY BOSU:** This is under examination of the Public Accounts Committee. He does not know. And so there should be no debate.

**MR. SPEAKER:** It is not a debate on this, Dr. Subramaniam Swamy.

**DR. SUBRAMANIAM SWAMY:** There is no debate. But the statement regarding the review should contain the analysis done by the BHEL of the 31 foreign collaborations entered into so far, and specially in view of the widespread criticism of the proposed BHEL-Simen's agreement; if that is laid on the Table, our Parliament can read and make their own assessment. That is what I want to know.

**MR. SPEAKER:** That is your suggestion.

**SHRI JYOTIRMOY BOSU:** Sir, I want to make one submission.

**MR. SPEAKER:** No, no. Don't record.

(Interruptions)\*\*

**MR. SPEAKER:** Shri Vajpayee.

TEXT OF THE INTERVIEW OF MINISTER OF EXTERNAL AFFAIRS TO DOORDARSHAN, REPORT OF COMMITTEE TO REVIEW FUNCTIONING OF EXTERNAL PUBLICITY AND STATEMENT REGARDING ACTION TAKEN BY GOVERNMENT.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table:—

(1) A copy of the text of his Interview in Hindi with English Translation to Doordarshan New Delhi, on the 16th March, 1979, in the FACE TO FACE PROGRAMME, [Placed in Library. See No. LT-4177/79].

(2) (i) A copy of the Report (Hindi and English versions) of the Committee to Review the functioning of External Publicity under the Ministry of External Affairs.

(ii) A statement (Hindi and English versions) indicating the action being taken by Government on the above Report. [Placed in Library. See No. LT-4178/].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955, REVIEW ON ANNUAL REPORT OF JESSOP AND COMPANY LTD. CALCUTTA FOR 1977-78 AND A NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI-MATI ABHA MAITI): I beg to lay on the Table:—

(1) A copy of the Salt (Reserve Stock) Amendment Order, 1979

(Hindi and English versions) published in Notification No. S.O. 872 in Gazette of India dated the 10th March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4179/79].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Jessop and Company Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding review on the working of the Jessop and Company Limited, Calcutta, for the year 1977-78 [Placed in Library. See No. LT-4180/79].

(3) A copy of the Commercial Vehicles (Restriction on Re-sale) Order, 1979, (Hindi and English versions) published in Notification No. S.O. 149(E) in Gazette of India dated the 21st March, 1979 issued under section 18G of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-4181/79].

**NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955.**

**THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV):** I beg to lay on the Table a copy of the Cotton Textiles Control Amendment Order, 1979, (Hindi and English versions) published in Notification No. S.O. 103(E) in Gazette of India dated the 20th February, 1979, under sub-section (6) of section 3 of the Essential Commodities Act 1955 [Placed in Library. See No. LT-4182/79].

**NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT, 1944, INCOME TAX ACT, 1961, CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944 ETC.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** I beg to lay on the Table:—

(1) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1979, (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 17th March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4183/79].

(2) A copy of the Income-tax (Second Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 146(E) in Gazette of India dated the 20th March, 1979 under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT-4184/79].

(3) A copy each of the Notification Nos. G.S.R. 209(E) and 210(E) (Hindi and English versions) published in Gazette of India dated the 6th March, 1979 together with an explanatory memorandum regarding reduction of Import duty on specified drug intermediates, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-4185/79].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 221(E) published in Gazette of India dated the 13th March, 1979 regarding fixation of basic duty for carded gilled slivers equal to the duty leviable on wool tops and exemption for parts and accessories of motor vehicles used captively in the manufacture of motor vehicles.

(ii) G.S.R. 222(E) published in Gazette of India dated the 13th March, 1979 regarding setting-off of duty paid on unbranded birds when used in the manufacture of branded birds.